

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1954
ANSWERED ON 14th DECEMBER, 2023**

SCRAPPING OF OLD VEHICLES

1954. SHRIMATI KESHARI DEVI PATEL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether 15 years old petrol vehicles and 10 years old diesel vehicles are towed away by scrappers as per order of the Department of Transport without the permission of the owner of the vehicles and if so, the details thereof;

(b) whether the spare parts of vehicles like music system, etc are being sold by the scrappers in the market and the benefit of which is being taken by scrappers themselves and if so, the details and the reasons therefor;

(c) whether the Government contemplates to make any arrangement for exterior and interior video recording of the whole process of scraping in the presence of vehicle owners and if so, the details thereof; and

(d) whether the Government also contemplates to make any kind of arrangement for the maintenance of video recording from the time when the vehicles was towed away to the place of final destination of the vehicle for record/notice of the owner and if so, the details thereof?

ANSWER

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)**

(a) 1. No Sir, The Ministry has formulated the Voluntary Vehicle-Fleet Modernization Program (V-VMP) or Vehicle Scrapping Policy that includes a system of incentives/dis-incentives for creation of an ecosystem to phase out older, unfit and polluting vehicles across the country. The policy envisages voluntary scrapping of unfit commercial and personal vehicles strictly based on their fitness, irrespective of age of the vehicle.

2. The Hon'ble Supreme Court of India in WP No. 13029/1985 (MC Mehta vs Union of India), vide order dated 29.10.2018, directed the Transport Departments of NCR that all diesel vehicles more than 10 years old and petrol vehicles more than 15 years old shall not ply in terms of order of NGT dated 07.04.2015.

3. Sub-rule (vi) of Rule 10 of the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules issued vide GSR 653(E) dated 23.09.2021 (amended vide GSR 695(E) dated 13.09.2022), provides that vehicles impounded by an enforcement agency shall be handed over to the Registered Vehicle Scrapping Facility (RVSF).

4. The Enforcement Branch of Transport Department, GNCTD has taken strict action against the 10 years old diesel vehicles and 15 years old petrol vehicles found plying on Delhi roads in violation of order of Hon'ble NGT/Supreme court of India. Such vehicles are handed over directly to the Registered Vehicle Scrapping Facility.

(b) Sub-rule 10 of Rule 13 of the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules provide that if Scrapping Yards do not have adequate capability or provisions for responsible recycling of hazardous waste or for recycling of scrap material which is outside its scope, then such materials shall be sold to duly authorised recyclers or agencies, who have adequate capability and licence.

(c) Rule 12 of the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules provide that the Registered Scrapper shall install CCTV cameras at the scrapping yard, in the customer and vehicle reception area and the record of scrapping shall be saved in

the Registered Scrapper's IT system for a period of three calendar months. Further, the access to the CCTV footage installed in the facility may be provided to the authorised agencies as may be required by the State Government or Union Territory Government.

(d) No such arrangement is under consideration.
